

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated- Guwahati, the 5th October, 2020

No. HC.VII-56/2020/3472/A::: The Hon'ble Gauhati High Court has been pleased to direct the Judicial Officers of Assam, Nagaland, Mizoram and Arunachal Pradesh to participate in their In-Service Training through Webinars as per schedule attached herewith.

The Officers are requested to go through **General Instructions on Webinar** for participation.

By order,
Sd/- R.A. Tapadar
REGISTRAR(JUDICIAL)

Memo No. HC.VII-56/2020/3473-3492/A.

Dated: 05.10.2020

Copy forward for information and necessary action:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur.
2. The Director, Judicial Academy, Assam.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun.
(He/She is requested to inform all the Judicial Officers of respective States about this Notification)
5. The District & Sessions Judge, All.
(He/She is requested to inform all the Judicial Officers under his/her control about this Notification)
6. The Presiding Officer, Industrial Tribunal, Guwahati/ Dibrugarh/ Cachar, Silchar.
7. The Member, MACT, Kamrup, Amingaon/ Cachar, Silchar/ Kamrup (M No. 1, No. 2 & No. 3)/ Nalbari/ Sonitpur, Tezpur/ Nagaon/ Goalpara/ Dhubri / Barpeta.
8. The Presiding Officer, Labour Court, Dibrugarh/ Kamrup (M).
9. The Special Judge Cum Judge, Designated Court, Assam
10. The Special Judge, Assam.
11. The Special Judge, CBI & NIA, Guwahati, Assam.
12. The Special Judge, CBI, Addl. Court No. 1/ No. 2/ No. 3, Guwahati, Assam.
13. The Principal Judge, Family Court, Kamrup (M) No. 1, No. 2 & No. 3/ Nalbari/ Dhubri/ Barpeta/ Cachar, Silchar.

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14. The Member-Secretary, Assam State Legal Services Authority/Nagaland State Legal Services Authority/Mizoram State Legal Services Authority/Arunachal Pradesh State Legal Services Authority.
(He/She is requested to inform all the Secretaries of District Legal Services Authority about this Notification.)
15. The Chief Judicial Magistrate, All.
(He/She is requested to inform all the Judicial Officers under his/her control about this Notification)
16. The Joint Registrar, _____, Gauhati High Court, Guwahati.
17. The Deputy Registrar, _____, Gauhati High Court, Guwahati.
18. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload the Notification immediately in the official website of the Gauhati High Court, Guwahati.*
19. The P.S. to Hon'ble Mr./Mrs. Justice _____, Gauhati High Court, Guwahati.
20. C.A to the Registrar (Gen/ Vig. / Admn.), Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

R. S. Tapatia

05.12.20

REGISTRAR (JUDICIAL)

A. S. J.
05.12.2020



JUDICIAL ACADEMY, ASSAM

General Instructions for In-service Training through VC

1. The training shall be conducted by using the Online VC / Meeting Software "**Microsoft Teams**" which will be **two-way audio-video interaction**.
2. Officers are to join via the Joining Link as notified in the Notification of the Hon'ble Gauhati High Court and also uploaded in the website of Judicial Academy, Assam.
3. Officers are requested to **report online** through joining Link, **at least 20 minutes before the scheduled time** of Video Conference and to maintain punctuality.
4. Officers are to **keep their Video ON, continuously throughout & till the conclusion of the training.**
5. All officers are to follow the Video Conference Protocols like: -
 - a. **Keep themselves muted until & unless they are allowed by the presenter to unmute** themselves.
 - b. At the end of the deliberation of the Resource person, **officer may raise hand to indicate that he/she would like to interact with the Resource person, where-after, on announcement by presenter, the said officer may unmute, ask question and thereafter again mute the audio.**
 - c. Ensure proper Internet connection with adequate data so that they can attend the VC without any network and connectivity issue.
6. Officers are to wear **formal attire** (befitting an officer) while attending training.
7. Officers are to check the official website of Judicial Academy, Assam for updates.
8. Joining Guide (Steps below are to be followed):
 - Click on the given link or type the given link on the browser.
 - A new tab with a pop-up will open
 - Select 'Open Microsoft Teams' if you have Microsoft Teams App installed in your device.
 - OR**
 - Cancel the pop-up and click on 'Continue on this browser'.
 - For Smartphone Microsoft Teams App needs to be installed before joining the VC training.

Note: - Queries and other information through e-mail may be obtained from: -

E-Mail - suggestion.jaa@gmail.com

Mobile: - 8723028535 / 8133998881

IN-SERVICE TRAINING* SCHEDULE

[Through : Microsoft Teams VC - which is a **two-way audio-video interaction** platform, where participants would be able to **view each other and interact directly with the Resource Person at the end of the deliberation.**]

*Officers are to read and follow the Joining Instructions.

Sl. No.	Topic	Resource Person	Date & Day	Time	Following Judicial Officers of Assam, Nagaland, Mizoram & Arunachal Pradesh	Joining Links
1	Matrimonial Litigation	Dr. Justice Shalini S. Phansalkar Joshi Former Judge, Bombay High Court	7 th October (Wednesday)	2.00 P.M. to 4.00 P.M. (2 Hours)	All Grade I	https://bit.ly/3jwkFcD
2	On Evidence Act (Session-I)	Mr. Roushan Lal Faculty, Judicial Academy Assam	8 th October (Thursday)	2.00 P.M. to 3.30 P.M. (1.5 Hours)	All Grade II (upto Additional CJM) & Grade III	https://bit.ly/3l7dmIC
3	On Evidence Act Session-II)	Mr. Roushan Lal Faculty, Judicial Academy Assam	9 th October (Friday)	2.00 P.M. to 3.30 P.M. (1.5 Hours)	All Grade II (upto Additional CJM) & Grade III	https://bit.ly/30qq2CC
4	Procedural aspects of Commercial Courts Act- with reference to amended provisions of CPC	Hon'ble Justice Roshan Dalvi, Former Judge, Bombay High Court	13 th October (Tuesday)	2.00 P.M. to 4.00 P.M. (2 Hours)	All Grade I & All Grade II	https://bit.ly/30sk83Y

5	Constructive and Joint Liability under the IPC	Sri Sanjeev Kumar Sharma District & Sessions Judge Golaghat	14 th October (Wednesday)	2.00 P.M. to 3.30 P.M. (1.5 Hours)	All Grade III	https://bit.ly/2ShWK4z
6	Indian Contract Act: (i) Constituents of a valid contract: offer, acceptance and consideration (ii) Damages under the Indian Contract Act, 1872	Smt. Monali Dutta	15 th October (Thursday)	2.00 P.M. to 4.00 P.M. (2 Hours)	All Grade II & All Grade III	https://bit.ly/3n48aqO
7	An interplay of Sections 140, 166 and 163A of the Motor Vehicles Act, 1988 (Amended up to date)	Sri. S. Srinivasa Raghavan	19 th October (Monday)	2.00 P.M. to 4.00 P.M. (2 Hours)	All Grade I	https://bit.ly/30qCW3n
8	Understanding the role of Judicial interventions for Online Exploitation of Children	Officers associated with International Justice Mission, Kolkata	20 th October (Tuesday)	2.00 P.M. to 4.00 P.M. (2 Hours)	All Grade I, II & III	https://bit.ly/315WvWO
9	Power and Restrictions – Section 311 & Section 319 Cr.P.C.	Sri Abhijeet Bhattacharyya District and Sessions Judge Dima Hasao	21 st October (Wednesday)	2.00 P.M. to 3.30 P.M. (1.5 Hours)	All Grade III	https://bit.ly/36qJ6UY